

them have been included in the Select List of Assistants' Grade for the year 1983 under the aforesaid provisions; and

(c) if not, the time by which all those Assistants, who were promoted to this Grade on long-term basis from 29-12-1983, will be included in the above said Select List ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) to (c). Thirty UDCs who were within the zone prescribed for temporary promotion to the Assistants' Grade under Deptt. of Personnel and Training O.M. dated 29-12-83 were promoted with effect from 29-12-83, on long-term basis to the Assistants' Grade. None of them has been included in the select list as they are not covered by the zone prescribed for the purpose under Deptt. of Personnel and Training O.Ms dated 29-12-83 and 9-1-85. They will be included in the select list subject to the availability of vacancies when the zone for select list is extended to cover them by the Deptt. of Personnel and Training.

**Direct Supply of Grocery Items in
Kendriya Bhandar**

6631. **SHRI HAFIZ MOHAMMAD SIDDIQ :** Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that requirements of all the grocery items are not submitted by the branch stores of the Kendriya Bhandar and some of the suppliers go round them obtaining the requirements and supplying the goods;

(b) if so, whether there is any proposal to discontinue this practice;

(c) if not, reasons thereof; and

(d) the items, requirement/supplies of which are obtained/made by the suppliers direct to the branch stores ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) Yes, Sir.

(b) No, Sir.

(c) The main reason for obtaining such

supply is that some of the items require immediate supply to the branch stores and some of them get damaged during storage in the branches. For such item direct supply by suppliers ensure quick supply, replacement of damaged goods and also savings in transport cost to the Society.

(d) The items of direct supplies are eggs, wholemeal Atta in Consumer pack, locally made washing soap, Agarbatties, condiments and local made biscuits.

**Implementation of Five Day Week in
Central Government Offices**

6632. **SHRI V. SOBHANADREESWARA RAO :**
SHRI MANVENDRA SINGH :

Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 44 on 13 March, 1985 regarding introduction of five day week in Central Government Offices and state :

(a) whether Government have decided to implement a five day week plan for the employees in Central Government Offices;

(b) if so, the details thereof and the date from which this plan will come into force; and

(c) the number of working hours per week at present and in the proposed five day week plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b). The matter in all its aspects is still under consideration.

(c) In all Central Government Offices doing work of Secretariat nature, the average working hours per week, with every second Saturday in the month closed, works out to 37½ hours. In the five day scheme under consideration, the existing working hours are proposed to be maintained.

**Industrial Disputes Pending Against
the Management of ITDC**

6633. **SHRI SODE RAMAIAH :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of industrial disputes pending against the management of ITDC in various Tribunals/Labour courts, High Courts and Supreme Courts;

(b) the financial liabilities involved in these cases;

(c) the legal expenses incurred (including the staff expenses), hiring of lawyers, consultations fees paid during the past three years;

(d) the total compensation so far paid to employees as a consequences of court awards;

(e) whether responsibility for such infructuous expenditure has been fixed;

(f) whether any attempt has been made to resolve the disputes out of the courts;

(g) if so, the details thereof; and

(h) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) As on 31-3-1985. 95 Industrial Disputes between the ITDC Management and Workers/Unions of ITDC were pending in various Tribunals/Labour Courts/Supreme Court.

(b) It is not possible to assess the financial liabilities involved in these cases as these depend on the decision/award of the Courts in each case.

(c) Legal expenses including fees paid to tax-consultants, auditors and other advocates are given as under :

| Year | Expenditure incurred (Rs. in lakhs) |
|---------|--|
| 1981-82 | 2.92 |
| 1982-83 | 3.26 |
| 1983-84 | 2.61 |

(d) The estimated amount of compensation paid to the ITDC employees towards the implementation of awards given by various Courts was of the order of Rs. 1.76 lakhs during the last 3 years (1982-83 to 1984-85).

(e) No action is called for against any employee of the ITDC.

(f) to (h). The Corporation always endeavours to settle disputes mutually and takes necessary steps for speedy disposal of pending industrial disputes.

Allotment of Tenements to Displaced Persons in West Bengal on Permanent Basis

6634. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's decision of 1974 that 324 double-roomed tenements in the Behala Rehabilitation Colony, Calcutta-60, for displaced persons from erstwhile East Pakistan, would be transferred on a permanent basis to the eligible allottees, has not yet been implemented;

(b) if so, the reasons for this inordinate delay;

(c) whether the allottees have requested that the cost of the tenements for sale be fixed at an early date, and any other outstanding dues be recovered from them in instalments; and

(d) Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) to (d). The tenements could not be transferred to the allottees because the Behala Township Development Cooperative Society filed a writ petition in the High Court and obtained a stay order. After the vacation of the stay order, instructions were issued to the State Government in 1981 and 1982 indicating the procedure to be followed for recovery of dues from the allottees. The Deputy Secretary, Refugee, Relief and Rehabilitation Department of West Bengal Government is vested with powers to execute transfer documents in favour of D. P. allottees in Behala Colony. Recently, the State Government have written to us seeking clarifications on some points. These are being examined. We have received a few representations from both, individuals and Association for expediting the transfer of these tenements.

Redrafting of Forest Maps

6635. SHRI PRATAP BHANU SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether Government are considering the redrafting of forest maps jointly with the State Governments in the near future; and